फादर फेरर का पुनः भारत आना

* 372 श्री मान सिंह वर्मा : श्री जगतदम्बी प्रसाद यादव : श्री एन० के० शेजवलकर :

क्या गृह-कार्य मत्री 20 नवम्बर, 1968 को राज्य सभा मे तारावित प्रव्न सस्या 77 के दिए गय उत्तर का देरेग आर यह बताने की क्रपा करेग कि फादर फेरर को दश से निकालने तथा उन्हे पून भारत म वापस आने की अनमनि दने के क्या क। रण है?

†[RETURN OF FATHER FERRER TO INDIA

*372 SHRI MAN SINGH VARMA SHRIJ P. YADAV SHRIN K SHFJWALKAR

Will the Minister of HOME ALLAIRS be pleas d to refer to the reply to Starred Question No. 77 given in Rajva Sabha on the 20th November 1968 and state the reasons for the expulsion of Father Ferrer from the country and then granting him permission to return to India?]

गृह-कार्य मत्रालय मे राज्य मत्री (श्री विद्या चरण शुक्ल) पादरी फेरर को भारत से निकासित नही किया गया। प्रदेश में राप्रं वरने के लिये उन्हें वीसा दिया गया क्योंकि सरकार उनके वापिस आकर किमी राज्य मे, जहा वे म्वीकार्य हो, कार्य करने की अनमित देने को अपित्तजनक नही समज्ञती थी।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME ASSAURS (SHRI VIDYA CHARAN SHUKLA) Father Ferrer was notexpelled from India A visa for him for work in Andhra Pradesh has been granted since Government saw no objection to his being allowed to come back to work in any State where he would be acceptable.]

†[] English translation

ASSULT ON SUPERINTENDING ENCINEER IN INDRAPRASTHA BHAWAN

3/3 SHRI B N MANDAL: Will the Minister of HOME AFFAIRS be pleased to state:

- 'a) whether Government's attention has been drawn to the case of the Superintending Engineer Shri S C Kapoor who was very badly assaulted and insulted in the Indraprastha Bhawan on the 19th September, 1968 while he was actually engaged in his official duty,
- (b) whether Government enquired about the severity of his injuries from the Willingdon Hospital authorities where he had to remain under treatment for a num ber of days, and
- (c) whether Government have trued to know the names of persons who inflicted injuries on his person and if so what steps have been taken against them?

THE MINISTER OF HOME AFFAIRS (SHRIY B CHAVAN) (a) and Ὺes, Sır

(c) The I icu cu int-Covernor Delhi had instructed the Deputs Commissioner Della to inquire into and report on the happenings in and around the Indiquisth bluwan on September 19, 1968. He less teported that it has not been possible to his the identity of individual policemen who indulged in unprovoked beating of innocent persons in the 'Y building

COURT PROCEEDINGS LANGUAGE

*374 SHRI THITLAT VILLALAN Will the Minister of HOMF AFFAIRS be pleased to state whether there is any proposal under Government's consideration to bring forward inv (citted 1 aslation to enable the various High Courts to use any language used for any official purposes of the State concerned in their proceedings?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) Under Article 3 18(2) of the Constitution read with Section 7 of the Official Languages Act, 1963, the Governor of a State may, with the previous consent of the President. authorise the use of Hindi or the Official Language of the State in proceedings before the High Court of that State Section 7 of the Official Languages Act, 1963 has not so far been brought into force